

**श्री मधु लिमये :** इसी से गर्मी आती है अध्यक्ष महोदय, यह कौन है बीच में जवाब देने वाले ?

**SHRI S. R. DAMANI :** I am concerned with the textile industry and I have every right to ask a supplementary.

**SHRI MADHU LIMAYE:** You can ask a supplementary, but you have no business to answer any question.

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष महोदय, श्री लिमये ने यह आरोप लगाया है कि उन्होंने जो इस संबंध में पत्र लिखा था वह सरकार की फाइल से गायब हो गया और फिर मंत्री महोदय ने आदमी भेजा कि उस की नकल दे दें तो या तो मंत्री महोदय इस को डिनाई करें .....

**श्री मधु लिमये :** वह डिनाई कैसे कर सकते हैं ?

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष महोदय, यह बहुत गंभीर मामला है ।

**अध्यक्ष महोदय :** यह उन का आपसी मामला है ।

**श्री अटल बिहारी वाजपेयी :** नहीं आपसी मामला नहीं है । अगर पार्लियामेंट के मेम्बर का पत्र सरकारी फाइल से गायब होता है तो यह आपसी मामला नहीं है । यह एक पब्लिक ईश्य है । या तो इस को वह डिनाई करें या बताएं ।

The letter written by Shri Madhu Limaye was found missing from the file. Let him say, 'Yes' or 'No'.

**DR. RAM SUBHAG SINGH :** You may send for that file.

**MR. SPEAKER :** From the file of an hon. Member of Parliament the letter was missing. Why are you putting a question to the Minister ?

**SHRI SURENDRANATH DWIVEDI:** It is missing from his file and not from Shri

Madhu Limaye's file. He must say whether what the hon. Member has said is correct or not. It is a serious allegation.

**श्री रवि राय :** अध्यक्ष महोदय, आपको कुछ कहना चाहिए । यह बहुत गंभीर मामला है । मधु लिमये जी की चिट्ठी रघुनाथ रेड्डी जी की फाइल से गायब हो गई ।

**अध्यक्ष महोदय :** अब वह कह रहे हैं, वह कांटेडिक्ट नहीं कर रहे हैं तो इसका मतलब है यह ठीक है ।

#### Electoral Rolls

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\*338. SHRI BANSH NARAIN  
SINGH :  
SHRI KANWAR LAL  
GUPTA :  
SHRI RAM SINGH  
AYARWAL :  
SHRI SEZHIYAN :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Election Commission has decided to revise the electoral rolls by the 15th January next year;

(b) if so, the reasons therefor;

(c) whether it is also a fact that under the Constitution, the elections to the Lok Sabha must be held within six months from the date of completion of new electoral rolls; and

(d) the steps taken by the Election Commission to complete the Elections to the Lok Sabha within time if such an emergency arises ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YAMUS SALEEM : (a) Yes, Sir.

(b) Under article 324 of the Constitution, the Election Commission is vested with the superintendence, direction and control of, *inter alia* the preparation of electoral rolls. It is, therefore, the constitutional

obligation of the Election Commission to keep the electoral rolls ready at any point of time. Section 21(2) (b) of the Representation of the People Act, 1950 provides for the revision of electoral rolls in any year, if so directed by the Election Commission.

(c) No, Sir.

(d) A meeting of the Chief Electoral Officers of all the States and Union territories was held on the 5th 1969, and a decision was taken to revise the electoral rolls throughout the country within a period of two months and a programme was chalked out and finalised. The work of revision is now going on in full swing in all the States and Union territories.

SHRI SHIVA CHANDRA JHA : Why in full swing ?

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मंत्री महोदय ने यह कहा है कि चुनाव की जो लिस्ट है उसको रिवीजन करने का कांस्टीट्यूशनल आवलीगेशन है, यह बात तो सही है। लेकिन जिस जल्दी से, अरड्यू हेस्ट से चुनाव आयोग चुनाव लिस्ट रिवाइज कर रहा है और जिस तरह के बयान यहां पर अबबारों में उन्होंने दिए हैं उससे यह मालूम होता है कि यह रूटिन का रिवीजन नहीं है, यह दाल में कुछ काला है। मैं मंत्री महोदय से पूछना चाहता हूँ कि आपने या चुनाव आयोग ने यह जो बाइ-एलेक्शन थे यह क्यों पोस्टपोन कर दिए जबकि कई बाइ-एलेक्शन के एलेक्टोरल रोल रिवाइज भी हो गए थे और कई जगह पर उनके चुनाव की तिथि भी तय हो गई थी और उसमें किसी पोलिटिकल पार्टी की सलाह भी नहीं ली गई ? तो यह क्यों रिवाइज किए और बाइ-एलेक्शन पोस्टपोन किए ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : This question is addressed to me as to why I have postponed elections. Hon. Members and the House should know that the Chief Election Commissioner has got a statutory right and obligation under section 21 (2) (b)

of the Representation of the People Act, 1950 to direct revision of electoral rolls whenever he deems fit. The revision is taking place according to the statutory right rested in the Chief Election Commissioner under that statute. There is neither haste nor undue haste.

SHRI PILOO MODY : How do you know ?

SHRI GOVINDA MENON : The question is why certain bye-elections have been postponed. When the electoral rolls are being revised, it would be improper to conduct bye-elections in those constituencies with respect to which the revision is taking place. As soon as the revision is complete, these bye-elections will take place. (Interruptions)

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मैंने यह कहा था कि इलेक्टोरल रोलज जहां रिवाइज हो गये हैं वहां पर बाइ-इलेक्शन क्यों पोस्टपोन किया गया ?

MR. SPEAKER : He has given a clear answer.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मेरे प्रश्न का उत्तर आना चाहिये। मैंने पूछा था कि जहां इलेक्टोरल रोलज रिवाइज हो गये हैं, वहां इलेक्शन क्यों पोस्टपोन किये गये ?

SHRI PILOO MODY : He is trying to get a reply to his question, Sir.

SHRI GOVINDA MENON : The revision of electoral rolls, as hon. Members know, has to be made with respect to what is called the 'qualifying date'. Because the revision is taking place for the year 1970, we are now towards the end of the year, it has to be done with respect to the qualifying date, namely, January 1970. Now, since a revision of the electoral rolls is being done, no bye-election in any constituency where the revision of the electoral rolls is complete has been postponed.

SHRI PILOO MODY : Absolute nonsense.

अध्यक्ष महोदय : जब कोई सवाल आये और उसका मिनिस्टर जवाब दें, तो बजाय इस

के कि वही मेम्बर फिर उठ कर खड़े हो जाय, उन को चाहिये कि मुझे एडेस करें। इस तरह से मेरी बड़ी मुश्किल हो जाती है, मैं दूसरे मेम्बर को बुला लेता हूँ, लेकिन वही मेम्बर फिर खड़े हो कर बोलने लगते हैं। प्रीयर बात यह थी कि श्री कंवर लाल गुप्ता मुझसे कहते कि मेरा यह सवाल था जिसका जवाब नहीं आया। इसमें मुझको काफी दिक्कत हो जाती है।

श्री नाथु राम अहिरवार : कई प्रदेशों में चुनावों की तारीखें लग चुकी थीं, फिर क्या कारण था कि उन तारीखों को कैंसिल कर दिया गया। क्या यह सच नहीं है कि केन्द्रीय सरकार द्वारा इस प्रकार की हिदायत दी गई है कि प्रदेशों में जो बाइ-इलैक्शन होने वाले हैं, उन को स्थगित कर दिया जाय ?

SHRI SEZHIYAN : It may be a routine or ordinary business for the Election Commissioner to revise the electoral rolls. But in the extraordinary situation that has arisen now in the political scene in India, the statement from the Chief Election Commissioner has given rise to various apprehensions....

MR. SPEAKER : That is the difficulty. This is the whole trouble on account of the press conference. Otherwise everything went on normally.

SHRI PILOO MODY : Can we summon the Chief Election Commissioner here, Sir ?

SHRI SEZHIYAN : The Chief Election Commissioner is reported to have said that within a fortnight he can conduct the elections. In that connection I would like to know the reaction of the Government whether a mid-term poll is imminent within a fortnight and what preparation the Government have made on their part.

SHRI GOVINDA MENON : So far as I can see, there is no proposal to conduct any election where there is no vacancy.

SHRI PILOO MODY : Why don't you give up and leave ? There is plenty of vacancies.

SHRI D. N. TIWARY : In the past also. I think, revision of electoral rolls was done from time to time not for any bye-election or mid-term election but it is a routine work and the revision is made from time to time. Third year also it is going on. (Interruptions) Please hear me. Why are you shouting ?

SHRI PILOO MODY : On a point of Information, Sir. Is he a Minister ? (Interruptions)

श्री यज्ञवत्त शर्मा : जवाब क्यों दे रहे हैं, आप मिनिस्टर नहीं हैं। स्वामस्वाह चापलूसी कर रहे हैं, इससे सदन का समय जा रहा है...

श्री द्वा० ना० तिवारी : आप हमसे ज्यादा चापलूसी करते हैं।

श्री यज्ञवत्त शर्मा : हम रोटी के लिए नहीं करते हैं, देश के लिए करते हैं ... (व्यवधान)...

SHRI PILOO MODY : First we must know whether he is a Minister or not.

SHRI D. N. TIWARY ; After a few members have left the Congress party...

SHRI PILOO MODY : Sitting in the front benches he looks like a Minister. He talks like a Minister. I want to know whether he is a Minister.

SHRI D. N. TIWARY : After a few members have left the Congress Party, there is a tendency in the minds of some members to think that there will be a mid-term election.

I want to know from the hon. Minister whether such revisions have taken place in the past from 1952 to 1968 and if so whether any question was asked about its propriety or not.

SHRI GOVINDA MENON : There has been no question regarding the propriety. The Chief Election Commission has not proceeded to revise the electoral rolls after taking the consent or orders of the Government of India. For the information of the hon. Members I will read out the provisions of Section 21 (2) (b) of the Representation of the People Act.

AN HON. MEMBER : Everybody knows it.

SHRI GOVINDA MENON : If everybody knows it, I do not read it. But if everybody knows it, this Question would not have been put.

SHRI D. N. TIWARY : I want to know whether in the past revisions were made or not.

SHRI GOVINDA MENON : Revisions have been taking place from time to time.

DR. RAM SUBHAG SINGH : The hon. Minister gave a reply in answer to part (c) of the Question and said 'No, Sir.' May I know, Sir, whether the Government which is in a minority will categorically say whether it is still having an intention to dissolve Parliament and hold a general election because the party to which the Government belongs has lost its majority in Parliament ?

SHRI GOVINDA MENON : There is no intention to do that.

SHRI RABI RAY : But it is a minority Government nevertheless.

श्री राम सेवक यादव : अध्यक्ष महोदय, जब जब पूरे देश के मामले में चुनाव का प्रश्न उठा, मंत्री महोदय ने इन्कार किया। लेकिन पिछले दिनों इलैक्शन कमिश्नर ने जो बयान दिया कि वे किसी भी समय चुनाव कराने की स्थिति में हैं, उसी को लेकर यह प्रश्न बार बार खड़ा होता है। मैं जानना चाहता हूँ कि क्या सत्तारूढ़ दल, जिसका अपने दल के हिसाब से सदन में बहुमत नहीं रह गया है, ने जान बूझ कर और खास तौर से प्रधान मंत्री ने इस चीज को इस्तेमाल किया है चुनाव आयोग के जरिये, ताकि उनका बहुमत बढ़ जाय, लोग उनके साथ टिके रहें और टूट कर न जाय। मैं इसके बारे में साफ साफ स्थिति जानना चाहता हूँ ?

SHRI GOVINDA MENON : There is no manipulation whatsoever.

SHRI PILOO MODY : He will deny it.

श्रीमती लक्ष्मी कान्तम्मा : अध्यक्ष महोदय, क्या यह सही है कि विरोधी दल मध्यावधि चुनाव के विरुद्ध है—इसका क्या कारण है ?

SHRI SURENDRANATH DWIVEDY : May I put a Question ?

MR. SPEAKER : Yes.

SHRI SURENDRANATH DWIVEDY : Nobody questions the right of the Election Commission to go in for revision of electoral rolls. But, Sir, I want to know whether this is a normal practice that for the revision of the electoral rolls, a conference of chief electoral officers is convened by the Chief Election Commissioner and whether it has been done so in any previous year ?

SHRI GOVINDA MENON : Without discussing the matter with the Chief Electoral officers of the State, no general revision of the electoral rolls can be effected. Now there is provision in the Act to do this and it has been done according to that provision. I do not have further information about this matter because this has not been done under Government directions.

SHRI SURENDRANATH DWIVEDY : The question has not been answered—whether any such conference was held before at any time for revision of electoral rolls.

SHRI GOVINDA MENON : As far as I remember, such conferences have been held very frequently. (*Interruption*).

SHRI GOVINDA MENON : I had answered Shri Surendranath Dwivedy's question earlier, but probably it was not heard amidst the noise in the House. These conferences of chief electoral officers of the States in the presence of the Chief Election Commissioner have taken place many times before.

SHRI E. K. NAYANAR : We have been told that the bye-elections are not being held because enumeration is taking place.

Previously, the Kerala Government had decided on a bye-election before December 15, But the Central Government have postponed it to January 15. May I know the special reasons for postponing the Nilambur election which was going to take place on the 7th of this month ?

MR. SPEAKER ; The main question is a general question and does not relate to Kerala.

SHRI E. K. NAYANAR : This relates to bye-election.

MR. SPEAKER : The Question Hour is over. Moreover, the hon. Member's question is not very relevant to the question.

#### WRITTEN ANSWERS TO QUESTIONS

##### Take-Over by Government of S. S. Light Railway Company Ltd.

\*339. SHRI S. M. KRISHNA ;  
SHRI MANGALATHUMA-  
DAM ;

Will the Minister or RAILWAYS be pleased to state :

(a) whether Government propose to take over the Shahadra (Delhi)-Saharanpur Light Railway Company Limited in view of the fact that the line has been sustaining loss for the past several years ;

(b) if so, when Government propose to take over the Railway line ;

(c) whether Government have received representation from the present management for postponing the decision to take over this line ; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No. Sir. The contract with this Railway Company contains no provision for its take-over by the Government except by purchase. The question of purchasing the line is considered by Government whenever the periodical option for purchase falls due under the contract.

(b) Does not arise.

(c) No. Sir.

(d) Does not arise.

##### Heavy Machine Building Plant of Heavy Engineering Corporation, Ranchi

\*340. DR. RANEN SEN ;  
SHRI CHANDRA SHEKHAR  
SINGH ;  
SHRI V. NARASIMHA RAO ;

Will the Minister OF STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the Heavy Machine Building Plant of the Heavy Engineering Corporation Complex at Ranchi is likely to run out of orders by the end of 1970-71 unless fresh steel plants are planned ; and

(b) if so, whether Government have taken any decision regarding setting up of new steel plants in the steel plants in the country ?

THE MINISTER OF DEFENCE AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH) : (a) and (b) On the basis of the firm orders in hand, the Heavy Machine Building Plant will run short of orders starting from the middle of 1971-72, unless fresh orders from heavy industries including steel plants are placed immediately. However, if the likely orders on account of schemes included in the Fourth Plan are taken into account, the plant will have adequate load during 1971-72 and a substantial one during 1972-73. The question of effective utilisation of the capacity of this plant in future including setting up of new steel plants and expansion of Bokaro Steel Plant is under consideration.

##### Non-Availability of raw materials for Alloy Steel Plant, Durgapur

\*341. SHRI SITARAM KESRI ;  
Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the Alloy Steel Plant at Durgapur has been facing difficulties because of the nonavailability of